

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. CPC 8 of 97  
(OA 793 of 96)

Present : Hon'ble Mr. Justice S.N. Mallick, Vice-Chairman  
Hon'ble Mr. S. Dasgupta, Administrative Member

BISWANATH GHOSH  
VS  
UNION OF INDIA & ORS.

For the applicant : Ms. B. Mondal, counsel  
For the respondents: Mr. P. K. Arora, counsel

Heard on : 12.6.98

Order on : 12.6.98

O R D E R

S.N. Mallick, VC

It is submitted by the 1d. counsel for the contemnors that the order of this Tribunal dated 17.7.97 passed in OA 793 of 96 out of which the present Contempt Proceeding has arisen has been set aside by the Supreme Court in the Civil Appeal No. 7454/97 arising out of SLP(C)No. 10719 of 97 by its order dated 24.10.97. In support of his contention the 1d. counsel has produced before us a copy of the order of Supreme Court dated 24.10.97. The 1d. counsel for the applicant is present. After going through the order of Supreme Court we are of the view that the Contempt Application has become infructuous and as such it is rejected. There is no scope to issue any rule of contempt against the respondents. Copy of the order of Supreme Court be kept on record.

MEMBER (A)

i.n.

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S. Dasgupta  
VICE-CHAIRMAN